

while presenting the Budget for 199-91 had observed as under:—

“There is a growing concern about the plight of the handloom weaver. It is widely believed that one of the main causes of the distress is the neutralisation of the tax concessions given to this sector by wide-spread tax evasion at the processing stage. There is thus a near unanimous view in favour of transferring the excise duty from fabrics to yarn, which I share. However, in the case of man-made fabrics, the entire duty is by way of additional excise duty in lieu of sales tax. Therefore, any change in the duty structure can be made only in consultation with the States. I propose to consult the Chief Ministers shortly in this regard.”

(b) and (c). As mentioned in the Budget speech, it is proposed to discuss the issue in a conference of Chief Ministers.

[*English*]

Taking Over Trawler Owner's Companies

746. SHRI PIYARE LAL HANDOO: Will the Minister of FINANCE be pleased to state:

(a) the number of trawler-owners' companies to whom notices were issued to show cause against their take over in terms of Section 9 of the Shipping Development Fund Committee (Abolition) Act of 1986 as amended during the period, from 1st January, 1989;

(b) the number of companies out of these which have actually been taken over; and

(c) the turnover of these companies after such take over?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHAS-

TRI): (a) Shipping Credit & Investment Co. of India Limited (SCICI) has reported that as designated person of the Central Government, and 'Under Section 9 of the Shipping Development Fund Committee (Abolition) Act, 1986, SCICI has appointed receiver in respect of vessels belonging to 6 trawler owner companies assisted by erstwhile SDFC.

(b) Till date, of the 6 trawler owner companies the receiver has taken possession of 5 vessels belonging to 3 companies.

(c) Due to the industrial relations situation including the crew agitation, non-clearance of the outstanding port dues the vessels mentioned in part (b) have not been operative. Consequently there has not been any sales turnover from the vessels after they were taken over by the receiver.

[*Translation*]

Increase of Transmission Range of Doordarshan in Rajasthan

747. SHRI NANDLAL MEENA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to extend the transmission range of existing Doordarshan Kendras in tribal areas of Rajasthan such as Udaipur, Doongarpur, Banswara and Mandasaur;

(b) if so, the action taken so far in this regard; and

(c) the plan of Government to ensure that maximum people of tribal areas of Rajasthan are benefited by it?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). There is no approved